

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

545/252/ND/2018

In the matter of :

Utiba Software (India) Pvt. Ltd & Ors.

....PETITIONER

SECTION

Under Section 252

Order delivered on 24.8.2018

Coram :

Dr. Deepti Mukesh,
Hon'ble Member (Judicial)

For the Petitioner/Op. Creditor : Mr. Mukesh Sukhija, Mr. Anil Nandwani, Advocates


For the Respondent/Corporate Debtor :

For the Intervener : : Ms. Kusum Yadav, Co. Prosecutor (ROC)

ORDER

Learned Counsel for the appellant is present. ROC is directed to comply with the earlier Order dated 06.8.2018 passed by this Tribunal to establish with documents that due process has been followed as contemplated under the provisions of 248 of the Companies Act, 2013 and produce the documents.

Let the matter be placed on 19.9.2018.


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit